
(1865) 06 CAL CK 0006

Calcutta High Court

Case No: Special Appeals Nos. 2632 to 2664 of 1864

McDonald

APPELLANT

Vs

Munar Roy and Others

RESPONDENT

Date of Decision: June 14, 1865

Judgement

Sir Barnes Peacock, Kt., C.J.

We agree with E. Jackson, J., in this case. We think that there was no error in law, and that the Judge was not bound to grant a local investigation. The decree of the lower Court is accordingly affirmed with costs.